

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.03
CP (IB)/10/GB/2022**

Coram:

Hon'ble Shri Deep Chandra Joshi, Member (J):
Hon'ble Shri Subrata Kumar Dash, Member (T):

**Hearing through
Video Conference**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL
COMPANY LAW TRIBUNAL, GUWAHATI BENCH ON 19.05.2023**

In the matter of:

Indian Bank (Erstwhile Allahabad Bank prior to
Amalgamation/Merger)
Versus
Ram Awatar Agarwalla

Section: Under Section 95 read with Section 60(5) of the IBC, 2016

S.No.	NAME(CAPITALLETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. S. DUTTA	Advocate	Petitioner	Present in Video
2.	MR. A. CHOUDHURY	Advocate	Respondent	Conference
3.	MR. SANDEEP KHAITAN	IRP	in person	

ORDER

Date of Order: 19.05.2023

The matter is taken up for hearing through Video Conferencing. Heard both the sides. The Counsels submit that matters relating to validity of Sec. 95 of IBC, 2016 are pending before the Hon'ble Supreme Court, the matter may be adjourned today. The matter is adjourned.

2. The parties are directed to file the Order of the Hon'ble Supreme Court whenever made available to them.

3. List the matter on 20.07.2023.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)
& Adjudicating Authority**

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority**